

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 5300—JK (LD) of 2022

DATED:- 27 - 07 - 2022

Sanction is hereby accorded to the appointment of Sh Jatinder Kumar Executive Engineer Civil Maintenance Division BHEP-II as Officer Incharge (OIC) Litigation in Arbitration Petition 06/2022 and Arbitration Petition 07/2022 in M/s Civicon Hi Tech Pvt Ltd Vs Jammu and Kashmir Power Development Corporation and Ors pending before Hon`ble District Court at Jammu

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

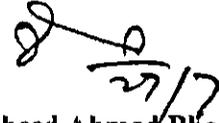
Secretary to Government,

No:- LAW-OIC/153/2022

Dated:- 27 - 07 - 2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon`ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Power Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon`ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation . Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Khursheed Ahmad Bhat)

Additional Secretary to Government